

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
PATIALA HOUSE COURTS, NEW DELHI DISTRICT, NEW DELHI**


ORDER

In exercise of powers vested with the Principal District & Sessions Judge (New Delhi District) *inter alia* under section 10(3) of the Criminal Procedure Code, 1973 and sections 21-A & 34 of Punjab Courts Act-1918 as in force in Delhi, I hereby authorize the following Additional District & Sessions Judges of New Delhi District to hear and dispose of **bail/urgent Criminal applications** pertaining to the Police Stations, Investigating Agencies of New Delhi Police District Sessions Division and under special Acts i.e. Prevention of Corruption Act, 1988, the Narcotics Drugs and Psychotropic Substances Act, 1985, the Unlawful Activities (Prevention) Act, 1967, the Prevention of Terrorism Act, 2002, the Maharashtra Control of Organized Crime Act, 1999, Protection of Child Rights Act, 2005, Protection of Children from Sexual Act, 2012, National Investigation Agency Act, 2008, Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, the Rights of Persons with Disabilities Act, the Protection of Human Rights Act, 1993, Delhi Protection of Interests of Depositors (in Financial Establishments) Act, 2001, Prohibition of Benami Property Transactions Act, 1988 and **urgent Civil matters & applications** during the ensuing Winter Vacation 2022 w.e.f. 26.12.2022 to 01.01.2023 for period mentioned against their names in accordance with law.

Criminal & Special Acts Cases and Civil Matters/Urgent applications.

S.No.	Name of Judicial Officers	Dates of duty	Court Room No.
1.	Sh. Satyabrata Panda, ADJ-04	26.12.2022 & 27.12.2022	33
2.	Sh. Sudhanshu Kaushik, ADJ-02 & Wakf Tribunal	28.12.2021 & 29.12.2022	22
3.	Sh. Shailender Malik, ASJ-03	30.12.2022, 31.12.2022 & 01.01.2023	39

1. The above mentioned Judicial Officers shall also hear and dispose of applications for remand and other miscellaneous criminal applications under the National Investigation Agency Act, 2008 and cases emanating from the Enforcement Directorate.
2. The above mentioned Judicial Officers shall hold the Courts in their respective Court rooms and they are to ensure that they remain available on the dates on which they have been detained for duty during the ensuing Winter Vacation 2022.
3. The Judicial Officers so detained shall be assisted by their own court staff on the dates they perform duty.
4. The office of the New Delhi District Courts will remain open daily from 10.00 AM to 05.00 p.m. except on Sunday and holidays.


Contd....
13/11/2022

5. The Judicial Officers/officials of New Delhi District, Patiala House Courts, New Delhi shall be entitled for compensatory leave in lieu of the detention period, mentioned against their respective names which can be availed during the calendar year 2023.

(Dhanesh Sharma)
Principal District & Sessions Judge
New Delhi District

No. 33492-33566/WV-2022/Judl./NDD/PHC/ND/2022 dated: 3/11/2022

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Principal District & Sessions Judges, Delhi/New Delhi.
3. The Judicial Officers concerned/All the Judicial Officers, PHC, NDD.
4. The Chief Metropolitan Magistrate & Administrative Civil Judge, PHC, NDD.
5. The Branch In-charge, Pool Car, Bail & Filing Section, Cash, Accounts & Computers, PHC, NDD
6. The Branch In-charge, Administration, PHC, NDD with the direction to depute adequate court staff for the above said purpose, if required.
7. All the Secretaries, Bar Association, All the District Courts Complexes, Delhi/New Delhi.
8. The Web-site Committee (English & Hindi), Tis Hazari Courts, Delhi.
9. The Chief Prosecutor, PHC, NDD.
10. The In-charge, Lock-up, PHC, NDD.
11. PS/Reader to the Undersigned.
12. The Caretaker, PHC, NDD to affix the same on the Notice Board.

Principal District & Sessions Judge
New Delhi District